

Kerala Gazette No. 41 dated 16th October 2018.

PART I

Section i



GOVERNMENT OF KERALA

Law (Legislation-Publication) Department

NOTIFICATION

No. 21912/Leg. Pbn.2/2017/Law. *Dated, Thiruvananthapuram 26th October, 2017.*

The following Act of Parliament published in the Gazette of India, Extraordinary, Part II, Section I dated the 28th day of December, 2016 is hereby republished for general information. The Bill as passed by the House of Parliament received the assent of the President of India on the 27th day of December, 2016.

By order of the Governor,

B. G. HARINDRANATH,
Law Secretary .

MINISTRY OF LAW AND JUSTICE
(Legislative Department)

New Delhi, 28th December, 2016/Pausha 7, 1938 (Saka).

The following Act of Parliament received the assent of the President on the 27th December, 2016, and is hereby published for general information:—

THE APPROPRIATION (No. 4) ACT, 2016

(ACT No. 50 OF 2016)

AN

ACT

[27th December, 2016.]

to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 2014, in excess of the amounts granted for those services and for that year.

BE it enacted by Parliament in the Sixty-seventh Year of the Republic of India as follows:—

1. Short title.—This Act may be called the Appropriation (No. 4) Act, 2016.

2. Issue of Rs. 773,31,04,483 out of the Consolidated Fund of India to meet certain excess expenditure for the year ended on the 31st March, 2014.—From and out of the Consolidated Fund of India, the sum specified in column 3 of the Schedule, amounting in the aggregate to the sum of seven hundred seventy three crore thirty-one lakh four thousand four hundred eighty-three rupees shall be deemed to have been authorised to be paid and applied to meet the amounts spent for defraying the charges in respect of the services specified in column 2 of the Schedule during the financial year ended on the 31st day of March, 2014, in excess of the amounts granted for those services and for that year.

3. *Appropriation.*— The sums deemed to have been authorised to be paid and applied from and out of the Consolidated Fund of India under this Act shall be deemed to have been appropriated for the services and purposes expressed in the schedule in relation to the financial year ended on the 31st day of March, 2014.

THE SCHEDULE
(See Sections 2 and 3)

1	2	3		
No. of Vote	<i>Services and purposes</i>	<i>Excess</i>		
		<i>Voted portion</i>	<i>Charged portion</i>	<i>Total</i>
		Rs.	Rs.	Rs.
20	Ministry of Defence Revenue	35,88,89,749	..	35,88,89,749
21	Defence Pensions Revenue	..	74,86,943	74,86,943
23	Defence Services-Navy Revenue	120,40,30,532	..	120,40,30,532
24	Defence Services-Air Force Revenue	186,72,28,987	..	186,72,28,987
25	Defence Ordinance Factories Revenue	425,73,40,471	85,94,831	426,59,35,302
32	Ministry of External affairs Capital	2,95,32,970	..	2,95,32,970
	TOTAL	771,70,22,709	1,60,81,774	773,31,04,483

DR. G. NARAYANA RAJU,
Secretary to the Govt. of India.